HIGH COURT OF BOMBAY AT GOA

SITTING LIST W.E.F. 10th AUGUST 2026

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **VALMIKI MENEZES** **AND** The Hon'ble Shri Justice **AMIT S. JAMSANDEKAR** Commercial Appellate Division Bench **MONDAY TO WEDNESDAY** (DIVISION BENCH) Court Room No. 2	For admission, hearing and order matters therein :- (A) All Public Interest Litigation. (B) All Civil Writ Petitions. (C) All Writ Petitions, Appeals, Applications and References relating to Direct Tax, Indirect Tax and the Customs Act. (D) All First Appeals (Division Bench) (E) All Criminal Appeals (Division Bench) (F) All Criminal Writ Petitions. (G) All other Criminal work pertaining to Division Bench. (H) All other Civil work pertaining to Division Bench.
2	The Hon'ble Shri Justice **VALMIKI MENEZES** **THURSDAY & FRIDAY** [Single Bench-1] Court Room No. 2	For admission, hearing and order matters therein :- (A) All First Appeals. (B) Appeals under Arbitration Act. (C) All Appeals from Order. (D) All Civil Revision Applications. (E) All Misc. Applications therein.

3	The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** [Single Bench-2] Court Room No. 3	(A) All Civil Writ Petitions. (B) Appeals under ESI. (C) All other Civil matters pertaining to Single Bench, not assigned to other Court. (D) All Criminal Appeals. (E) All Bail (Regular / Anticipatory) Applications. (F) All other Criminal matters pertaining to Single Bench. (G) All Criminal Writ Petitions pertaining to Single Bench (other than quashing) (H) All Second Appeals. (I) All Misc. Applications therein.
4	The Hon'ble Shri Justice **AMIT S. JAMSANDEKAR** **THURSDAY AND FRIDAY** (Single Bench-3) Court Room No. 4	(A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS. (B) All Criminal Revision Applications. (C) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. (D) All Matters under Companies Act, 1956 and Companies Act, 2013 pertaining to Single Bench. (E) All Misc. Applications therein.

N O T E

1) Matters / cases, wherein Apex Court has passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens/Marginalized section would also be given priority.

2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

3) The Hon'ble Shri. Justice Amit S. Jamsandekar is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

4) The Hon'ble Shri. Justice Amit S. Jamsandekar is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of Hon'ble Shri Justice VALMIKI MENEZES and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the Hon'ble Shri Justice VALMIKI MENEZES.

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench/station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

10) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Bench, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

11) Any urgent matter pertaining to a Single Judge should be taken up by such Hon'ble Judge to whom the work is assigned as per his / her convenience on any day of the week.

High Court, Appellate Side,)
Bombay.)
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Date : 4th August 2026)

By order

Sd/-
(P. P. Jadhav)
Registrar (Judicial-I)